

Title

MR. DEPUTY-SPEAKER : The question is :

"That the Title stand part of the Bill."
The motion was adopted.

The Title was added to the Bill.

SHRI GOVINDA MENON : I move :

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

MR. DEPUTY-SPEAKER : There is another Bill—a very short Bill. If the House agrees, we will just go through the formalities of passing it.

Mr. M. R. Krishna.

16 24 hrs.

ARMY, AIR FORCE AND NAVAL
LAW (AMENDMENT) BILL

THE DEPUTY MINISTER IN THE
MINISTRY OF DEFENCE (SHRI M. R.
KRISHNA) : Sir, on behalf of Shri Swaran
Singh I beg to move :

"That the Bill further to amend the
Army and Air Force (Disposal of Private
Property) Act, 1950 and the Navy Act,
1957, be taken into consideration."

MR. DEPUTY-SPEAKER : Motion
moved :

"That the Bill further to amend the
Army and Air Force (Disposal of
Private Property) Act, 1950 and the Navy
Act, 1957, be taken into consideration."

श्री शिव चन्द्र भा (मधुबनी) : उपाध्यक्ष
महोदय, आर्मी, एयर फोर्स और नेवी के जो
हमारे सिपाही हैं, उनकी जो प्रापर्टी है और जो
क्लेमेन्ट हैं उस के लिए पहले नियम यह था कि
पांच हजार तक कोर्ट्स में एफिडेविट की जरूरत

नहीं और अब आप कह रहे हैं कि दस हजार
तक प्रापर्टी हो तो उसमें एफिडेविट की कोई
जरूरत नहीं है, वे जाकर क्लेम कर सकते हैं।
मेरा संशोधन यही है कि 10,000 रु० की रकम
आज कल के समय को देखते हुए कम है, इस
को 15,000 रु० करना चाहिये। पुराना
विधेयक 1950, 1957 का आप 1970 में
अमेंड कर रहे हैं इसलिये 5,000 रु० को
बढ़ाकर आप 10,000 रु० कर रहे हैं। पहले
से रुपये की कीमत घट गयी है इसलिये
10,000 रु० कम है, इस को बढ़ाकर 15,000
रु० करना चाहिये।

जो फौजी आदमी देश की सेवा करते-करते
मारा गया है और उस का कोई क्लेमन्ट है तो
10,000 के बजाय 15,000 रु० तक का
क्लेम करने की उस को सुविधा होनी चाहिये।
उस से ज्यादा की रकम हो तो आप सर्टिफिकेट
मांग सकते हैं। मंत्री जी बतायें कि कितने ऐसे
केसेज हैं जहां 10,000 रु० के क्लेमेन्ट्स हैं
और कितने उस के उपर के हैं। यदि 15,000
रु० के बहुत थोड़े हैं तो बात समझ में आ
सकती है। रुपये की वैल्यू आज कल कम हो
गयी है इसलिये फौजी आदमी जो काम करते
हुए मारा गया है उस के परिवार के लिये
10,000 रु० की जगह 15,000 रु० आप
रखें। यही मेरा संशोधन है।

श्री ए० गो० सेन (पूर्णाया) : माननीय
शिव चन्द्र भा ने जो बात कही वह सही है।
बीजों के दाम चार, पांच गुने बढ़ गये हैं।
किसी आदमी ने 5,000 रु० के नेशनल सेविंग्स
सर्टिफिकेट खरीदे तो 12 साल बाद 7,500 रु०
के हो जायेंगे, और अगर फिर वह उसी रुपये
को उसी में इनवेस्ट कर देता है तो 12 साल
बाद 11,000 रु० हो जायेंगे। इसलिए मेरी
राय में 10,000 रु० की जगह कम से कम
20,000 रु० करना चाहिये।

SHRI G. VISWANATHAN (Wandi-
wash) : The objects and reasons of this Bill
are very clear and it should be welcomed,

[Shri G. Viswanathan]

I have a few points to make. At present, if the amount does not exceed Rs. 5,000 they need not produce letters of the administration or succession certificates. The Government is going to raise this amount to Rs. 10,000. No doubt, it is a welcome Bill. The cumbersome procedure need not be gone into.

But, at the same time, we have come across a number of cases where the representative is more than one; if there is no wife for the deceased and he has a brother, mother, father, etc. and there are many parties who go and ask the prescribed authorities and say that they are the real representatives and all the money should be paid to them, in such cases, hereafter, if the amount is raised to Rs. 10,000 or Rs. 15,000 the prescribed authority should all the more be careful and the scrutiny also should be to the maximum extent so that the money should go to the person who is the real representative. Only the real representative should get the money. That is all that I wish to say on this Bill.

SHRI M. R. KRISHNA : This is a very simple Bill and this is one of the measures to help the families of militaried personnel.

I appreciate the view expressed by Shri Jha that the amount should be increased, but, I am not prepared, to accept it because earlier when it was started, it was Rs. 1,000. That is, upto Rs. 1000 the officer who was disbursing, had the right to give money without insisting on succession certificates. Afterwards it was raised to Rs. 5,000. When it came up to Rs. 5,000 limit, still they pointed out that there were some difficulties these were a large number of families which were not in a position to produce all these certificates, and so there was some difficulty. Therefore, we would like to increase it to Rs. 10,000/- in case it does not work and in case a large number of families are not able to produce these certificates, at that stage, we may be able to consider whether it should be increased to Rs. 15,000 or 20,000/-. At present, I think that we should accept Rs. 10,000/- and see whether it is really going to help or affect a large number of them.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill further to amend the Army and Air Force (Disposal of Private Property) Act, 1950 and the Navy Act, 1957, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : Now we take up clause by clause consideration.

Clause 2—(Amendment of section 10 of Act 40 of 1950)

MR. DEPUTY-SPEAKER : Are you moving your amendment, Shri Jha ?

SHRI SHIVA CHANDRA JHA : Yes, Sir. I move :

Page 1, line 6,—

for "ten" substitute "fifteen".(3)

MR. DEPUTY-SPEAKER : I shall put amendment No. 3 moved by Shri Shiv Chandra Jha to the vote of the House.

Amendment No. 3 was put and negatived

MR. DEPUTY-SPEAKER : The question is :

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—(Amendment of section 176 of Act 62 of 1957)

MR. DEPUTY-SPEAKER : I shall take up clause 3. Are you moving your amendment ?

SHRI SHIVA CHANDRA JHA : Yes, Sir. I move :

Page 1, line 10,—

for "ten" substitute "fifteen" (4)

MR. DEPUTY-SPEAKER : I shall put amendment No. 4 moved by of Shri Shiv Chandra Jha to the vote of the House.

Amendment No. 4 was put and negatived.

MR. DEPUTY-SPEAKER : The question is :—

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

MR. DEPUTY-SPEAKER : I shall now

take up Clause 1. There is an amendment by Shri Swaran Singh. But I have received a notice that Shri Krishna will move the amendment and I have agreed to that. You can now move the amendments.

Clause 1—Short Title.

Amendment made :

Page 1, line 4,—

for "1968" substitute "1970" (2)

(Shri M. R. Krishna)

MR. DEPUTY-SPEAKER : The question is :

"That clause 1, as amended, stand part of the Bill".

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made :

Page 1, line 1,—

for "Nineteenth" substitute—

"Twenty-first" (1)

(Shri M. R. Krishna)

MR. DEPUTY-SPEAKER : The question is :

"That the Enacting Formula, as amended, stand part of the Bill".

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

MR. DEPUTY-SPEAKER : The question is :

"That the Title stand part of the Bill."

The motion was adopted.

The Title was added to the Bill.

SHRI M. R. KRISHNA : I move :

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill, as amended, be passed"

The motion was adopted.

MR. DEPUTY-SPEAKER : Now in response to a very big and strong demand made by many Members of the House that the Reports of the Scheduled Castes and Scheduled Tribes Commissioner and the Report of the Committee on Untouchability should be taken up, we shall take them up, say, at ten minutes to five or fifteen minutes to five. The discussion will continue in the next session.

SHRI INDRAJIT GUPTA (Alipur) : I was going to suggest, provided, of course Shri Madhu Limaye and Shri Misra agree, that you postpone consideration of item Nos. 36 and 37 and let us proceed with the Report of the Commissioner for Scheduled Castes and Scheduled Tribes.

MR. DEPUTY-SPEAKER : All right. Let us now pass over to item Nos. 38 and 39 and take them up together. Let the hon. Minister move the motion.

16.33 hrs.

MOTIONS RE : REPORTS OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES AND REPORT OF COMMITTEE ON UNTOUCHABILITY

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : I move :

"That this House takes note of the Sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years, 1966-67, 1967-68, and 1968-69, laid on the Table of the House on the 24th April, 1968, 15th May, 1969, and 30th March, 1970 respectively."

I heard your ruling in this matter. The Government also is extremely anxious to see that there should be a discussion about these reports. Since you have promised a full discussion by adjourning the debate at 5 p. m. to the next session, I shall speak, after hearing what the Members have to say.

SHRI SURAJ BHAN (Ambala) : I beg to move :

"That the Report of the Committee